

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

J.A. No.2411/91 with  
D.A. No.2419/91

Date of decision 30-10-1995

Hon'ble Shri N.V. Krishnan, Acting Chairman  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Shri Shanti Lal

S/o Shri Rattan Chand,  
O/O SSRM, Delhi Sorting Division,  
Delhi-6,  
R/D 299, Kishore Pura, Pili Kothi,  
Vrindavan, Mathura.

2. Shri Mahinder Singh Tanwar

S/o Shri Bohat Ram  
LSG Sorter (Retd.)  
R/J H.No.C-8-93, Naraina,  
New Delhi-110028

3. Shri Ram Narain Verma

S/o Late Sh. Ram Chander Verma  
HSG (Retd.),  
O/O New Delhi Sorting & Airmail Divn.  
R/J WZ-36, Naraina,  
New Delhi-28

4. Shri Dasi Chand Gaur

S/J Sh. K. Bakhtawar Lal,  
O/O Delhi Airmail Sorting,  
Safdarjung, New Delhi  
R/D 79, Pratap Nagar, Jail Road,  
New Delhi-64

5. Mrs Usha Joshi

widow of late Shri Jm Prakash Joshi  
R/D 75/3A, Radha Puri,  
Extension No.2, Krishan Nagar,  
New Delhi-110051

6. Smt. Kailash Madan

R/D A-503, Kalkaji,  
New Delhi.

7. Smt. Sita Rani

w/o late Shri Chandi Ram  
R/L J-258, Saket, New Delhi-17

8. Smt. Shakuntla Devi

w/o late Sh. S. V. Sharma  
R/D B-27, Gali No.1, West Chander Nagar,  
Delhi.

9. Sh. Raghubir Prasad Aggarwal

R/D 513, Mantola, Paharganj, New Delhi-55  
(None for the applicants)

... Applicants

Vs.

1. The Union of India through the

Secy. to the Government,  
Dept. of Posts,  
Daktar Bhawan, New Delhi-1

2. The Chief Post Master General,  
Delhi Circle, Meghdoot Bhawan,  
Jhandewalan, New Delhi-1

(By Advocate Shri B.Lall )

... Respondents.

DA No.2419/91

1. Sh. Hari Singh Verma  
Sorting Asstt. (LSG) Retd.  
Delhi Airmail Sorting Division  
Delhi.  
R/D R2/273M, Raj Nagar-II,  
Palam Colony, Delhi
2. Shri Karori Mal Aggarwal,  
H.No. V.181, Hospital Wali gali,  
Arvind Nagar, Delhi-53.
3. Sh. Ram Swaroop Toor  
r/o 24/221, Dev Nagar, Sonepat, Haryana.
4. Shri Siri Ram-II  
R/D Vill. & P.O. Jherla,  
Distt. Gurgaon, Haryana.
5. Smt. Shimla Devi  
w/o late Sh. Sadhu Ram Sharma  
r/o 64, Shivpuri, Delhi-51
6. Ms Neelam Tiwari  
D/o late Sh. Interjit Tiwari  
R/D A-116, Jagat Puri,  
Delhi-93
7. Smt. Satya Rani,  
w/o late Sh. Om Prakash Mangia  
R/D 40C West Azad Nagar, Delhi-41

(None for the applicants )

... Applicants

Vs.

1. The Union of India through the  
Secretary to the Government  
Department of Posts, Daktar Bhawan,  
New Delhi-110001
2. The Chief Post Master General  
Delhi Circle, Meghdoot Bhawan,  
Link Road, Jhandewala Extension,  
New Delhi.

(By Advocate Shri B.Lall )

... Respondents

ORDER (ORAL)

(Hon'ble Shri N.V. Krishnan, Acting Chairman )

Shri E.X. Joseph is stated to be the counsel for the applicants in both OAs and Shri B.Lall counsel for the respondents. We had a feeling that as Shri Joseph has since been appointed as Govt.Counsel, he would not be appearing for the applicants. Learned u counsel for the respondents states that it may not be so presumed because, as recently as on 10.5.1995, Shri E.X. Joseph had appeared for the applicants in similar matters. On 10.5.1995 a batch of OAs was dismissed by another Bench in which the applicants were represented by Shri E.X. Joseph. That order disposed of OA nos. 1368/92, 494/91, 431/91, 495/91, 614/91 and 785/91 also among others. A review against that order has also been dismissed. Copies of the orders have been produced for our perusal. It is pointed out that in para 1 of the OAs, the applicants have stated that the OA filed by them is identical with the OAs mentioned above which have been disposed of. He, therefore, submits that the present OA may also be disposed of on the same basis and that it is not necessary to issue notices to the applicant on the ground that Shri E.X. Joseph may not be representing them.

2. We have considered the matter. None is present for the applicants, though called twice. We are satisfied that merely because Sh.E.X. Joseph has since been appointed as the Govt.counsel, it is not necessary to issue notice to the applicants

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because in the earlier cases recently decided in May, 1995, he had entered appearance for the applicants in the very cases which are mentioned in these OA, as being identical cases.

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3. We, therefore, of the view that these OAs can be disposed of on the basis of the judgment in OA 1368/92 and batch of cases rendered on 10.5.95. Following that judgment, we hold that these OAs lacks merit and therefore, accordingly these OAs are dismissed.

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Member (J)

N.V. Krishnan  
(N.V. Krishnan )  
Acting Chairman

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